

COURT - I

Before the Appellate Tribunal for Electricity

(Appellate Jurisdiction)

D.F.R. No. 1077 of 2012 in Appeal No. 100 of 2013

Appeal No. 98 of 2014 & IA-190 of 2014

Appeal No. 134 of 2014 & I.A- 235 of 2014

Appeal No. 115 of 2014 & IA -207 of 2014

Appeal No. 116 of 2014 & IA -208 of 2014

Appeal No. 91 of 2014 & IA-172 of 2014

Appeal No. 97 of 2014 & IA-189 of 2014

Appeal No. 100 of 2014 & IA-192 of 2014

Appeal No. 151 of 2013 & IA- 220 of 2013

Dated :28th May, 2014

D.F.R. No. 1077 of 2012 in

I. A- No. 100 of 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

**Uttar Haryana Bijli Vitran Nigam Ltd. & Anr.Appellant(s)
(Jointly through Haryana Power Purchase Centre)**

Versus

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

**Counsel for the Appellant(s) : Mr. M.G.Ramachandran
Ms. Poowa Saigal
Ms. Anushree Bardhan
Ms. Swagatika Sahoo**

**Counsel for the Respondent(s) : Mr. Dhananjay Bajjal
Mr. Nikhil Nayyar for R-1**

**Mr. Amit Kapur
Ms. Poonam Verma
Mr. Gaurav Dudeja
Mr. Akshat Jain for R-2**

Contd...

Appeal No. 98 of 2014
& IA-190 of 2014

Uttar Haryana Bijli Vitran Nigam Ltd. & Anr. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : **Mr. M.G.Ramachandran**
Ms. Poowa Saigal
Ms. Anushree Bardhan
Ms. Swagatika Sahoo

Counsel for the Respondent(s) : **Mr. Dhananjay Baijal**
Mr. Nikhil Nayyar for R-1
Mr. Amit Kapur
Ms. Poonam Verma
Mr. Gaurav Dudeja
Mr. Akshat Jain for R-2

Appeal No. 134 of 2014 &
I.A. No. 235 of 2014

Prayas Energy Group ... Appellant(s)
Versus
Central Electricity Regulatory Commission
& Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Kumar Mihir
Mr. Avinash Menon

Counsel for the Respondent(s): : Mr. Somnath SHukla for R-2

Appeal No. 115 of 2014 &
IA no. 207 of 2014

In the matter of:

Gujarat Urja Vikas Nigam Ltd..Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s): **Mr. Anand K.Ganesan**

Counsel for the Respondent(s): **Mr. Amit Kapur Caveator,**
Mr. Apoorva Misra and
Mr. Abhishek Munot
Mr. Kunal Kaul for R.2

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Appeal No. 116 of 2014 &**IA no. 208 of 2014****In the matter of:****Gujarat Urja Vikas Nigam Ltd..****....Appellant(s)****Versus****Central Electricity Regulatory Commission & Ors.****...Respondent(s)**

Counsel for the Appellant (s)

: **Mr. Anand K.Ganesan**

Counsel for the Respondent(s)

: **Mr. Amit Kapur****Ms. Poonam Verma****Mr. Gaurav Dudeja****Mr. Akshat Jain for R-2****Appeal No. 91 of 2014****& IA-172 of 2014****Ajmer Vidyut Vitran Nigam Ltd. & Ors.****.... Appellant(s)****Versus****Central Electricity Regulatory
Commission & Ors.****.... Respondent(s)**

Counsel for the Appellant(s) :

Mr. Mr. M.G. Ramachandran

Mr. Anand K. Ganesan

Ms. Anushree Bardhan

Ms. Poorva Sahegal

Counsel for the Respondent(s) :

Mr. Amit Kapur

Mr. Apporva Misra

Mr. Abhishek Munot for R-2

Appeal No. 97 of 2014**& IA-189 of 2014****Uttar Haryana Bijli Vitran Nigam Ltd. & Anr.****.... Appellant(s)****Versus****Central Electricity Regulatory
Commission & Ors.****.... Respondent(s)**

Counsel for the Appellant(s) :

Mr. Mr. M.G. Ramachandran

Mr. Anand K. Ganesan

Ms. Anushree Bardhan

Ms. Poorva Sahegal

Counsel for the Respondent(s) : Mr. Amit Kapur
Mr. Apporva Misra
Mr. Abhishek Munot for R-2

Appeal No. 100 of 2014
& IA-192 of 2014

Punjab State Power Corporation Ltd. Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Anushree Bardhan
Ms. Poorva Sahegal

Counsel for the Respondent(s) : Mr. Amit Kapur
Mr. Apporva Misra
Mr. Abhishek Munot for R-2

Appeal No. 151 of 2013 &
I.A. 220 of 2013

Uttar Haryana Bijli Vitran Nigam Ltd. & Anr. Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

**Counsel for the Appellant (s): Mr. M.G. Ramachandran
Mr. Apoorve Karol**

**Counsel for the Respondent(s): Mr. Amit Kapur
Mr. Apoorva Misra for R.2
Mr. Aditya Dewan for R.3**

ORDER

We have heard Learned Counsel for the Appellant in DFR No.1077 of 2014. The Written Submissions have been filed by the Appellant in DFR No.1077 of 2014 after serving copy on the other side. Learned Counsel for the Respondent will file the Written Submissions giving citation on or before **2nd June, 2014** after serving copy on the other side.

Post the DFR No.1077 of 2014 in respect of Cross Objection by Respondents No. 2 for further hearing on **7th July, 2014 at 4 P.M.**

Further, we have heard the Learned Counsel for the Appellant in Appeal No.100 of 2013 in respect of maintainability. The Learned Counsel for the Appellant has been asked to file the Rejoinder in respect of maintainability on or before **9th June, 2014.**

As agreed by both the parties, post the connected batch matters of item nos. 4 from 4 to 4h in Appeal No.100 of 2013, Appeal No. 98 of 2014 & IA-190 of 2014, Appeal No. 134 of 2014 & I.A- 235 of 2014, Appeal No.115 of 2014 & IA -207 of 2014, Appeal No. 116 of 2014 & IA -208 of 2014, Appeal No. 91 of 2014 & IA-172 of 2014, Appeal No. 97 of 2014 & IA-189 of 2014, Appeal No. 100 of 2014 & IA-192 of 2014 and Appeal No.151 of 2013 & IA- 220 of 2013 for further hearing on **30th May, 2014 at 4 P.M.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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